

Central Administrative Tribunal
Principal Bench
O.A.No.404/2001

(X)

Hon'ble Shri S.A.T.Rizvi, Member(A)
Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 26th day of November, 2002

1. Dinesh Thakur
s/o Sh. Bindeshwar Thakur
r/o H-571, SriNiwaspuri
New Delhi - 65.
2. Sant Lal
s/o Sh. Duli Chand
r/o Prem Nagar, 67/48 WC
New Delhi.
3. Balwan Singh
s/o Sh. Rati Ram
D-429, Sewa Nagar
New Delhi - 3.
4. Rajendra Thakur
s/o Sh. Jago Thakur
1190, Timarpur, Delhi - 54.
5. Ram Kishan
s/o Sh. Chandgi Ram
Vill. & P.O. Bhupria
Distt. Jhajjar (Har.).
6. Dilbag Singh
s/o Sh. Mage Ram
Vill. & P.O. Mazara (Dubaldhan)
Distt. Jhajjar (Har.). ... Applicants
(By Advocate: Sh. Balwant Sharma, proxy of Sh. Yogesh
Sharma)

Vs.

1. The Secretary
Ministry of Defence
Govt. of India
New Delhi.
2. The Chief of Air Staff
Air Headquarters, Vayu Bhawan
New Delhi.
3. The Commanding Officer
Defence Headquarter
TFC, Ministry of Defence
New Delhi.
(By Advocate: None)

} ... Respondents

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard.

2. By an order dated 18.9.2002 three weeks
time, as a last opportunity, was granted to the

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respondents to file reply, failing which it shall be presumed that they are not interested in filing the reply. Despite several opportunities and after issuing of Dasti notices, no reply has been filed by the respondents till date. None has also appeared today on behalf of the respondents even on second call. We deprecate the callous attitude of the respondents and proceed to decided the case ex parte.

3. In this OA applicants, who are working as Barbers in the Defence Headquarter, TPS Unit in the pay scale of Rs.2750-4900, have sought parity of the pay scale with Barbers of Delhi Police treating them as skilled.

4. Applicants have preferred a representation to the respondents on 16.11.2000 which has not been responded by the respondents.

5. In view of the above, ends of justice would be met if the present OA is disposed of with direction to the respondents to treat the present OA as a supplementary representation and dispose of the representation as well as the supplementary representation and pass a detailed and speaking order within two months from the date of receipt of a copy of this order.

6. In the event the applicants are still aggrieved, it would be open to them to approach this Tribunal in accordance with law. No costs.

S. Raju

(Shanker Raju)
Member(J)

(A. Rizvi)

(S.A.T.Rizvi)
Member(A)

/rao/